

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3301
ANSWERED ON:09.12.2009
PRIORITY TO SENIOR CITIZENS UNDER RTI
Ram Shri Purnmasi; Singh Shri Sushil Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Central Information Commission (CIC) has issued any notification to ensure that the appeals and complaints filed by senior citizens are taken up on priority basis;
- (b) if so, the details thereof;
- (c) the number of appeals and complaints filed by senior citizens since issue of said notification and the number of cases out of them pending for disposal with CIC; and
- (d) the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI PRITHVIRAJ CHAVAN)

(a): Yes, Sir.

(b): The Central Information Commission has issued a notification, inter-alia, stating that the appeals and complaints filed by senior citizens shall be taken up by the Commission on priority basis on production of documentary proof in supporting of their claim to be a senior citizen.

(c): The Commission maintains information about appeals/complaints received from senior citizens online. The commission received 228 complaints and 27 appeals from senior citizens online till 01.12.2009. Information about disposal of such complaints/appeals has not been maintained.

(d): The Commission works autonomously. The Government has no role to play in the matter.